

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**(Legal Division)**

**Advance Hearing Schedule for the month February, 2020.**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
11.2.2020 Tuesday At 10.30 A.M. Transmission tariff	1.	354/GT/2018	NHPC	Petition for determination of tariff in respect of Teesta Low Dam Power Station, Stage-IV for the period from 11.3.2016 (COD of first unit) to 31.3.2019
	2.	9/TT/2019	CSPTCL	Petition for determination of transmission tariff from FY 2014-15 to FY 2018-19 of the Transmission Lines belonging to the Petitioner (CSPTCL) conveying electricity as ISTS lines, for inclusion of these assets in computation of Point of Connection, Transmission Charges and Losses in accordance with the CERC (Terms & Conditions of Tariff) Regulations 2014 and (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010 namely; (i) Kotmikala- Amarkantak-1, 220 kV Line (ii) Kotmikala- Amarkantak-2, 220 kV Line (iii) Raigarh Budhipadar, 220 kV Line (iv) Korba Budhipadar, 220 kV Line (v) Seoni- Bhilai 400 kV Line.
	3.	96/TT/2019	TVTCL	Petition for determination of transmission tariff of 400 kV d/c Rangpo-Kishanganj Section, 2 No. of line bays and 2 No. of 63 MVAR reactors of 400 kV Teesta iii - Kishanganj transmission system for control period FY-2014-19 .
	4.	274/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of Vemagiri- Gajuwaka 400 kV D/C Line at SIMHADRI-II TPS under Transmission System Associated with SIMHADRI-II Generation project in Southern Region.
	5.	247/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Series Capacitors on circuit I and II of 220 kV D/C Kishanpur - Pampore TL at Kishanpur Sub-station in Northern Region.
	6.	249/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 63 MVAR line Reactor on 400 kV Kolaghar-Rengali Line at Rengali Sub-station in Eastern Region .
	7.	307/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Spare Converter Transformer for Vizag back-to-back HVDC terminal in Southern Region.
	8.	272/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset I - STATCOM System (+/-) 300MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor), cooling system & STATCOM protection / controller etc at Ranchi Substation (Anticipated DOCO: 31.7.2018) and Asset II - STATCOM System (+/-) 200MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor and 2x125 MVAR Capacitor), cooling system and STATCOM protection / controller etc at Kishanganj Sub-station (Eastern Region Strengthening Scheme XI (ERSS-XI) .
	9.	295/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: Replacement of existing 1 no. 50MVA, 220/132kV ICTs by 160MVA, 220/132kV ICT at Balipara Substation along with replacement of 132kV equipment and Asset-2: 2nd 400/220kV, 315MVA ICT, new 220kV Bus arrangement (GIS) with 4 nos. of 220kV Bays at Bongaigaon Substation of POWERGRID along with stringing of 2nd Circuit of 220kV D/C Bongaigaon-Salakati TL and 1 no. of 220kV line bay at Salakati Substation (for 220kV D/C Bongaigaon-Salakati TL) under North Eastern Region Strengthening Scheme-III in North-Eastern Region.
	10.	362/TT/2018	PGCIL	Petition for determination of transmission tariff from COD to 31.3.2019 for 63 MVAR, 400 kV Switchable Line Reactor

			alongwith 500 Ohms NGR at Rajgarh (Powergrid) end of Khargone TPS Rajgarh (Powergrid) 400 kV line under "Powergrid works associated with Transmission System Strengthening in WR associated with Khargone TPS" in Western Region.
11.	365/TT/2018	PGCIL	Petition for determination of transmission tariff from COD to 31.3.2019 in respect of Asset I: Extension of 220 kV Navsari (GIS) Sub-station: 2 Nos line bays and Asset 2- Extension of 400 kV Vadodara (GIS) Substation: 3 nos of bays (2 nos line bays and 1 no. bus reactor bay) including 1x125 MVAR, 400 kV Bus reactor under "Transmission System associated with DGEN (1200 MW) of Torrent Power Limited in Western Region.
12.	16/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for 2 Nos. 765kV line bays at 765/400kV Raipur Pooling Station (POWERGRID) for Raipur PS (POWERGRID)- Rajnandgaon(TBCB) 765kV D/c line under "POWERGRID works associated with additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B)" for tariff block 2014-19 period.
13.	32/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: 02 Nos. 400kV bays at Samba Substation for Amargarh to Samba (POWERGRID) transmission line along with 02 Nos. 50 MVAR Non switchable line Reactors under Northern Region System Strengthening Scheme-XXIX (NRSS-XXIX) in Northern Region.
14.	33/TT/2019	PGCIL	Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-I: 3X110 MVAR, 765 kV Bus Reactor-I at 765/400 kV Varanasi GIS (reactor after shifting from Sasaram Sub-station) under "Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A2".
15.	34/TT/2019	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31-3-2019 for Asset-I 400 kV D/C Hiriyur Mysore transmission line along with associated bays and 2X80 MVAR switchable line reactors along with associated bays at 400/220 kV Mysore S/S, Asset-II: 2x500 MVA 400/220 kV ICTs along with associated bays at Tumkur (Pavagada)S/S Asset-III: 1x500 MVA 400/220 kV ICT along with associated bays and equipment at Tumkur (Vasantnarsapur) S/S under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part A).
16.	35/TT/2019	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for ASSET-1:1x500 MVA, 400/220/33 kV ICT along with associated bays at Trichy Substation under System strengthening-XX in Southern Region.
17.	49/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Transmission Asset - 1: Tumkur (Pavagada) pool-Hiriyur 400 kV D/C line along with associated bays & equipment at both ends under Transmission System for Ultra mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-I.
18.	84/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: 765kV S/C Jaipur(RVPN)-Bhiwani TL (PART-I&II) along with associated bays under Northern Region System Strengthening Scheme XXV in Northern Region in pursuance to direction in Review Petition No. 41/RP/2017.
19.	85/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: +/-200 MVAR STATCOM at 400/220 kV Nalagarh S/s (Anticipated DOCO: 1.2.2019) and Asset-II: +/-300 MVAR STATCOM at 400kV Lucknow S/s (Anticipated DOCO: 1.2.2019) under Provision of STATCOM at Nalagarh & Lucknow in Northern region.
20.	86/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 02 Nos. 220kV Line bays at 765/400/220kV Fatehpur S/s(DOCO:28.5.2018) and Asset-II: 2 Nos. 400kV Line bays of 400kV D/C Barmer(RRVPNL)-Bhinmal(PG) line at Bhinmal S/s(Anticipated DOCO:31.1.2019) under Line bays associated with various

				<b>Regional Strengthening Schemes in NR.</b>
	21.	87/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: 1 No. 500MVA 400/220kV Transformer along with associated bays at NP Kunta Sub-Station, Asset-2: 2 Nos 220kV Line bays (Bay No 210 & 212) at NP Kunta Sub-station and Asset-3: 2 Nos 220kV Line bays (Bay No 209 & 211) at NP Kunta Sub-station under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III).
	22.	103/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for 2x1500MVA 765/400kV ICTs along with associated bays at Srikakulam Pooling station under Common System associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA generation projects in Srikakulam Area -part-C in Southern Region and Eastern Region.
	23.	104/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: Extension of Kota 400/220 kV Sub-station (POWERGRID) Shifting of 400 kV, 50 MVAR line reactor from Merta to Kota Sub-station for its use as Bus Reactor and 400 kV Bus reactor bay; Asset-II: Extension of Koteshwar 400/220kV Sub-station (THDC) installation of 400 kV, 125 MVAR bus reactor along with associated bay at Koteshwar; Asset-III: Extension of Dehar 400/220kV Sub-station (BBMB)- installation of 400kV, 1x63 MVAR bus Reactor-II through a single 400kV hybrid GIS bay and Asset-IV: Replacement of 250MVA ICT with 4x105MVA, 1-phase ICT & retrofitting of associated 400/220kV bay equipment and protection relays at Dehar. under Strengthening Scheme in Region.
	24.	113/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: Banaskantha-Chittorgarh 765 kV D/C line along with associated bays and 240 MVAR Switchable Line reactors at both ends, 765/400 kV Banaskantha ( New) S/S along with 765/400 KV ICT -1 & 2, 765 kV, 330 MVAr Bus reactor & 400 kV, 125 MVAr Bus reactor alongwith bays and Asset 2: Banskantha-Sankhari 400 kV D/C line along with associated bays at both ends under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-B for tariff block 2014-19.
	25.	121/TT/2019	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31.3.2019 for 400kV D/C Kameng - Balipara Transmission Lines along with associated bays at Balipara Substation under North East - Northern / Western Interconnector - I in North-Eastern Region.
	26.	143/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 ASSET I: Neelamangla-Yelahanka (39.006 KM) OPGW Fibre Communication link of Central Sector along with associated communication Equipment under the project Fibre Optic Communication system in lieu of existing ULDC Microwave links in Southern Region.
	27.	148/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 for Asset-1: 230 KV D/C Kalpakkam PFBR - Kanchipuram Transmission Line and 2 Numbers of 230 kV Bays at Kanchipuram Sub Station of TNEB upon Determination of final transmission tariff from Proposed DOCO 1.4.2014 to 31.3.2019 in pursuance of Hon'ble Appellate Tribunal vide order dated 20.9.2018 in Appeal No. 168 of 2015 and vide order dated 27.12.2018 in Petition 105/TT/2012 under Transmission system associated with Kalpakkam PFBR (500MW) project in Southern Region .
12.2.2020 Wednesday At 10.30 A.M. Miscellaneous Petitions.	1.	25/MP/2020	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in Order dated 16.5.2019 in Petition No. 284/MP/2018 (On admission) .
	2.	47/AT/2020	JKTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Jam Khambaliya Transco Limited.

3.	46/TL/2020	JKTL	Petition under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Jam Khambaliya Transco Limited
4.	56/AT/2020	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of Tariff for the 840 MW Wind-Solar Hybrid Power Projects (Tranche-I) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines issued by Ministry of New and Renewable Energy on 25.5.2018
5.	57/AT/2020	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of Tariff for the ISTS connected 600 MW Solar PV Power Projects under the open category and selected through Competitive Bidding process as per the Guidelines issued by Ministry of Power on 3.8.2017.
6.	188/AT/2020	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 550 MW Wind Power Projects connected to Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines issued by Ministry of Power on 8.12.2017.
7.	40/TD/2020	JSWPTC	Petition for down gradation of inter-State trading licence in Electricity from Category- I to Category- II.
8.	38/MP/2016	LBPL	Petition seeking a declaration that the factors/events, namely, delay in forest clearance of land for main plant, cancellation of allocated coal block to the petitioner, non-signing of Fuel Supply Agreement delay in acquisition.
9.	200/MP/2019	CTU	Petition for Grant of Regulatory approval for execution of the Transmission System for 18.5 GW of Solar and Wind Energy Zones in Southern Region.
10.	269/MP/2019	CTU	Petition for Grant of Regulatory Approval for execution of the Transmission Scheme for Solar Energy Zones (SEZs) in Rajasthan under Phase-II.
11.	456/MP/2019	OGPTL	Petition seeking approval under Section 17(3) & 17(4) of the Electricity Act, 2003, for Assignment of Licence by way of creation of security interest in favour of Security Trustee/Lenders and other security creating documents/financing agreements by way of mortgage/hypothecation/assignment of mortgage properties and Project assets of Odisha Generation Phase-II Transmission Limited.
12.	124/MP/2017 alongwith I.A.No.49/2018 and 82/2019	KPCL	Petition under Sections 79(1)(f) read with Section 79(1)(c) & (d), Sections 38,39,40 and Section 60 of the Electricity Act, 2003 concerning the unjust, arbitrary and illegal terms imposed by Himachal Pradesh Power Transmission Corporation Limited and Allain Duhangan Hydro Power Limited for transmission of power by the Petitioner on inter-State transmission lines operated by them( Interlocutory application moved by the Petitioner seeking modification/recall of the ROP dated 20.6.2017 and application moved by HPPTCL for amendment / correction of order dated 9.8.2019 in IA No. 71/IA/2019).
13.	91/MP/2018 alongwith I.A.Nos.68, and 72/ 2018	KSKMPL	Petition under Section 79 (1) (b) read with Section 79 (1) (f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents (Interlocutory applications for impleadment as party filed by PGCIL and Interlocutory application moved by AP Discom seeking adjudication of the issue relating to jurisdiction of this Commission to adjudicate the dispute between the Petitioner and APDISCOMs).
14.	173/MP/2019	BALCO	Petition under Section 79 (1) (b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Articles 8.3.5, 8.4.3 and 8.4.11 of the PPA dated 23.8.2013 and the amended PPA dated 10.12.2013 executed between the Petitioner (BALCO) and the Respondent (TANGEDCO) seeking payment of the outstanding amount on account of (i) late payment surcharge; (ii) additional interest, and for furnishing of

				<b>Stand by Letter of Credit as payment security mechanism.</b>
	15.	165/MP/2019	BALCO	Petition under Section 79 (1)(b) and 79(1)(f) of the Electricity Act, 2003 for claiming carrying cost/ interest on account of event pertaining to Change in Law allowed by the Commission vide order dated 18.4.2018 passed in Petition No. 18/MP/2017 read with the terms of Power Purchase Agreements dated 13.6.2013executed between the Respondent No. 1,Kerala State Electricity Board and the Respondent No. 2,Power Trading Corporation and back to back Power Purchase Agreement dated 13.6.2013executed between the Petitioner and the Respondent No. 2,Power Trading Corporation.
	16.	174/MP/2019	BALCO	Petition under Section 79(1) (b) and 79 (1)(f) of the Electricity Act, 2003 for claiming carrying cost/ interest on account of event pertaining to change in law allowed vide order dated 27.4.2018 in Petition No. 126/MP/2016 read with the terms of Power Purchase Agreements dated 23.8.2013 (PPAs) executed between the Petitioner and the Respondent No. 1/ TANGEDCO.
	17.	158/MP/2019	AP&NRL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 seeking a declaration that the deductions made by the Respondents towards penalty imposed and capacity charges from the bills raised by the Petitioner for the months of December, 2018, January, 2019 and February, 2019 is illegal and wrongful and a consequent direction to the Respondents, to jointly and severally, pay the deducted/withheld amounts against the bills raised for the month of December, 2018, January, 2019 and February, 2019, i.e. penalty imposed and unpaid capacity charges
	18.	367/MP/2019	AP&NRL	Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 30.4.2019 read with corrigendum dated 29.5.2019 in Petition No. 255/MP/2017; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 30.4.2019 read with corrigendum dated 29.5.2019 in Petition No. 255/MP/2017.
	19.	260/MP/2019	AP&NRL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking compensation on account of change in law events under the Power Purchase Agreement dated 25.3.2011 (PPA) executed between the Petitioner and the Respondent No. 2 and the Power Supply Agreement (PSA) dated 5.1.2011 executed between Respondent No.1 and Respondent No. 2.
	20.	81/MP/2019 alongwith I.A.No.51/2019	CWRTL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 inter-alia seeking a declaration that the factor/event, namely, direction of Power Grid Corporation Limited to re-route the LILO of One Circuit of 765kV D/C Aurangabad-Padghe Transmission Line at Shikarpur GIS, is a Force Majeure event under the TSA dated 24.06.2015 and further seeking extension of time period for achieving the SCoD of the Project under Article 4.4.2 of the TSA and other consequential reliefs ( Interlocutory application moved by PGCIL for impleadment as party) .
	21.	250/MP/2019	GUVNL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for recall of the order dated 12.4.2019 in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements {two} dated 5.12.2018.
	22.	275/MP/2019 alongwith I.A.No.9/2020	AP(M)L	Petition pursuant to the directions of the Hon'ble Supreme Court vide order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Sections 62 and 79(1)(b)( Interlocutory application moved by GUVNL for directions) .
13.2.2020 Thursday At 10.30 A.M. Transmission Petitions Tariffs	1.	218/GT/2019	NLCIL	Petition for determination of Andaman NLC Solar Power Station I - 20 MW (2x10 MW (AC) -solar PV power projects integrated with 8MWhr BESS) in South Andaman.
	2.	141/TT/2019	OPTCL	Petition for approval of tariff for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Commission's order dated

			12.5.2017 in Petition No. 7/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 .
3.	276/TT/2019	EPTCL	Petition for determination of tariff for Stage-I Assets for Inter-State Transmission of Electricity under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
4.	388/TT/2019	MPPTCL	Petition for determination of transmission tariff for FY 2014-15 to FY 2018-19 of the Transmission Lines belonging to the Petitioner (MPPTCL) conveying Electricity as ISTS lines, for inclusion of these Assets in computation of Point of Connection Charges and Losses in accordance with the CERC (Terms & Conditions of Tariff) Regulations 2014 and (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010
5.	362/TT/2019	RVPN	Petition for determination of trariff for the year 2018-19 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges.
6.	156/TT/2015	PKTCL	Petition for determination of transmission tariff for section of 400 KV (Quad) 2XS/C Parbati- Koldam Transmission Line, starting from Parbati-II HEP to LILO point of Parbati (Banala) pooling Station for Circuit-I and from Parbati-II HEP to LILO point of Parbati-III HEP for Circuit-II for control period of 2014-2019 .
7.	105/TT/2019	PGCIL	Petition for determination of tariff from COD to 31.3.2019 for Common System Associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area – Part-B” in Southern Region pursuant to directions of the Commission in Review Petition No. 40/RP/2017.
8.	147/TT/2019	PGCIL	Petition for determination of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block For Transmission System Associated with Augmentation of Transformation Capacity in Northern region Part-A in Northern Region consisting of Asset-I: 500 MVA, 400/220/33 kV ICT-I along with associated bays at Moga S/s (DOCO: 1.7.2013) ; Asset-II : 500 MVA, 400/220/33 kV ICT-II along with associated bays at Moga S/s (DOCO: 1.3.2014); Asset-III : 500 MVA 400/220 kV Spare Transformer for Northern Region at Neemrana .
9.	244/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under Korba III Transmission System in WR.
10.	245/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of Alamathy-Siperumbudur 400 kV DC line at North Chennai TPS switchyard under transmission system associated with Chennai NTPC TNEB JV TPS in Southern Region.
11.	288/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block and truing up of transmission tariff for 2014-19 and determination of transmission tariff for 2019-24 for LILO of 400 kV S/C Chamera -1 Kishenpur transmission line at Chamera-II under transmission system associated with Chamera HEP Stage-II Transmission System in Northern Region.
12.	300/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block and truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for 400 kV Biharsharif-Sasaram-Sarnath Transmission line along with associated bays under Eastern-Northern inters Regional HVDC Transmission system in Eastern Region.
13.	301/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block , ruing up of

			transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block For Dehri-Karamnasa Transmission System in Eastern Region.
14.	305/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block , truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for combined asset of (i) 1x500 MW HVDC back to back station at Sasaram and (ii) Associated AC Switchyard at Sasaram & Allahabad and auxiliary system including 400 kV Sarnath Allahabad line with associated bays etc under Eastern Northern Inter-regional HVDC Transmission System in Eastern Region.
15.	107/TT/2017	PGCIL	Petition for truing up transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for combined assets Asset-1: 400 kV D/C Parbati Pooling Point Amritsar line alongwith associates bays and Asset-2 : 80 MVAR bus reactor at Parbati Pooling Point alongwith associated bays under transmission system associated with PARBATI-III-HEP in Northern Region. (Related to Petition No.91/TT/2012 )
16.	136/TT/2017	PGCIL	Petition for determination of transmission tariff from actual COD to 31.3.2019 for Asset -1 Loop out of 1st ckt of 400 kV D/C Parbati – II Koldam transmission line at Banala, Asset -2 Loop in of 1stCkt of 400 kV D/C Parbati II Koldam transmission line at Banala Asset -3 LILO of 2nd ckt of Parbati-II Koldam transmission line at Pooling Station alongwith associated bays and LILO at Parbati III (f-g portion) associated with Parbati III HEP in Northern Region ( Related to Petition No.91/TT/2012 )
17.	366/TT/2018	PGCIL	Petition for or determination of transmission tariff from DOCO to 31.3.2019 for assets under POWERGRID works associated with System Strengthening for IPPs in Chhattisgarh and other generation projects in Western Region for tariff block 2014-19 period.
18.	170/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- 192.509 kms of OPGW Links (Central Sector) (DOCO-01.04.2018) and Asset 2- 242.484 Km of OPGW Links (State Sector) (DOCO-31.12.2018) under project- Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern region.
19.	171/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: Loop In Portion of LILO of Kadapa-Hindupur 400kV D/c line (both circuits) at NP Kunta Sub-station along with associated bays, Asset-2: Loop out Portion of LILO of Kadapa-Hindupur 400kV D/c line (both circuits) at NP Kunta Sub-station along with associated bays Asset-3: 02nos of 220kV Line bays (Bay No 217 & 218) at NPKunta sub-station and Asset-4: 4 Nos of 220 kV line bays (Bay No. 213,214 219 & 220) at NP Kunta Sub-station under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part B (Phase-II).
20.	172/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1:765kV D/C Bhuj Pool Sub-station-Banaskantha TL along with associated Bays & 2x330 MVAR Switchable Line Reactors at both ends along with bays, Asset-2: 765kV Bhuj Pool Sub-station (New) along with 2 Nos. 1500MVA, 765/400 kV ICTs, 1 No. 765kV Bus Reactor, 2 No. 500MVA 400/200kV ICTs and 1 No. 400kV Bus Reactor alongwith associated bays under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-C for tariff block 2014-19 period.
21.	193/TT/2019	PGCIL	Petition for determination of transmission tariff for Asset-I: 400 kV D/C Alipurduar- Punatsangchun alongwith associated bays at Alipurduar Sub-station Asset-II: 02 Nos of 220 kV bays at Alipurduar Sub-station from actual DOCO to 31.3.2019 under the transmission system associated with Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.

	22.	248/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 for Transmission Asset 2 Nos of 240 MVAR, 765kV Switchable Line Reactors (6x80MVAR, 765kV, 1-Ph Shunt Reactor), along with Reactor Bays & 2 Nos 765kV Line Bays excluding PLCC, Telecom equipment and Line Terminal equipment such as LA, CVT & Wave Trap" at 765/400kV Kurnool S/s under Sub-station works associated with additional inter-regional AC link for import of power into Southern Region i.e., Warora- Warangal and Chilakaluripeta-Hyderabad - Kurnool 765kV Link".
	23.	254/TT/2019	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-1: URTDSM System (Control Center Equipment, PMUs and associated equipment) integrated and commissioned at SRLDC & SLDCs of Southern Region under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)
	24.	346/TT/2019	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.03.2019 for Asset 1- 2 Nos. 765 kV line bays at 765/400kV Bilaspur Pooling Station (POWERGRID) (for Bilaspur PS (PG)-Rajnandgaon(TBCB) 765kV D/c line) alongwith 2 Nos. 240MVAR, 765kV switchable line Reactors at 765/400kV Bilaspur Pooling Station end under POWERGRID Works associated with additional System Strengthening for Sipat STPS in Western Region.
	25.	485/TT/2019	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset-I: 315 MVA, 400/220 kV ICT along with associated bays at Fatehabad Sub-station under Augmentation of Transformation capacity at Fatehabad (PG) in Northern Region.
	26.	486/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: PHASE-I "UNIFIED REAL TIME DYNAMIC STATE MEASUREMENT (URTDSM)" for NRLDC & SLDCs of Northern Region under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM) in Northern Region.
	27.	494/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: OPGW Fibre Links(98.484 k.m) Hoody-Yelahanka LILO Point of Nelamangala-Hoody, Hoody-HSR(KPTCL), Peenya-NRS-Hebbal(KPTCL),Hoody-HAL(KPTCL), LILO of Pondy-Sriperambadur to SV Chatram (TANTRANSCO), LILO of Neyveli TS-11-Neyveli TS-1 to NNTPS, Salem(PG) - Salem(TNEB),Sriperambadur(PG)-Sriperambadur (TNEB) and Asset 2: Salem PS (Dharmapuri) Madhugiri (Tumkur) OPGW Link (246.197 Kms) under Fiber Optic Communication system for central sector Sub-stations & Generating Stations in Southern Region.
	28.	53/TT/2020	PGCIL	Petition for determination of transmission tariff for 400 kV Dharmapuri (Salem New) Somanahalli 400KV D/C Quad Line along with Bay Extensions at Dharmapuri (Salem New) and Somanahalli Substations under Transmission System associated with System Strengthening in Southern Region XIV.
	29.	6/TT/2020	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset 1: 1 No. 220 kV Line Bay for 220 kV Rewa Pooling - Ramnagar Ckt - 2 line and 1 No. 220 kV Line Bay for 220kV Rewa pooling Barsaita Desh ckt 2 line at Rewa Pooling Station, Asset 2: 1 No. 220 kV Line Bay for 220 kV Rewa Pooling - Ramnagar Ckt - 1 line at Rewa Pooling station, Asset 3 : 2 Nos. 220 kV line Bays for 220 kV Rewa Pooling Badwar Ckt- 1 and Ckt - 2 Line at Rewa Pooling Station and Asset-4: 1 no. 500 MVA, 400/220 kV ICT 3 along with associated 400 kV and 220 kV transformer bays at Rewa Pooling station under Transmission System for Ultra Mega Solar Park (750MW) in Rewa District, Madhya Pradesh in Western Region.
	30.	75/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset: 400 kV Transmission Line for reconfiguration of Biharsharif Ckt III & IV from present location to the Stage II side of Kahalgaoon Switchyard of NTPC under Split Bus arrangement for various substations in Eastern Region.
25.2.2020	1.	375/MP/2019	NLDC	Petition under Sub-Section (4) of Section 28 of Electricity



Tuesday At 10.30 A.M. Miscellaneous Petitions				Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NLDC Charges for the control period 01.04.2019-31.03.2024.(On admission )
	2.	374/MP/2019	NRLDC	Petition under Subsection (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NRLDC Charges for the control period 1.4.2019-31.3.2024. .(On admission )
	3.	376/MP/2019	NERLDC	Petition under Subsection (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NERLDC Charges for the control period 1.4.2019-31.3.2024. .(On admission )
	4.	400/MP/2019	WRLDC	Petition under Subsection (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the WRLDC Charges for the control period 1.4.2019-31.3.2024. .(On admission )
	5.	378/MP/2019	SRLDC	Petition under Subsection (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the SRLDC Charges for the control period 1.4.2019-31.3.2024. .(On admission )
	6.	399/MP/2019	ERLDC	Petition under Subsection (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the ERLDC Charges for the control period 1.4.2019-31.3.2024. (On admission )
	7.	430/MP/2019	NLDC	Petition for truing up application under Regulation 8 of Central Electricity Regulatory Commission (fees & charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of NLDC fees and charges for control period 2014-19.
	8.	431/MP/2019	NRLDC	Petition for truing up application under Regulation 8 of Central Electricity Regulatory Commission (fees & charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of NRLDC fees and charges for control period 2014-19. (On admission )
	9.	433/MP/2019	NERLDC	Petition for truing up application under Regulation 8 of Central Electricity Regulatory Commission (fees & charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of NERLDC fees and charges for control period 2014-19. (On admission )
	10.	434/MP/2019	WRLDC	Petition for truing up application under Regulation 8 of Central Electricity Regulatory Commission (fees & charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of WRLDC fees and charges for control period 2014-19. (On admission )
	11.	435/MP/2019	ERLDC	Petition for truing up application under Regulation 8 of Central Electricity Regulatory Commission (fees & charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of ERLDC fees and charges for control period 2014-19. (On admission )
	12.	437/MP/2019	SRLDC	Petition for truing up application under Regulation 8 of Central Electricity Regulatory Commission (fees & charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of SRLDC fees and charges for control period 2014-19. (On admission )
	13.	68/MP/2020	NLDC	Petition for approval of Performance Linked Incentive for NLDC for the financial year 2018-19 with reference to NLDC Charges for the control period 1.4.2014 to 31.3.2019. (On admission )
	14.	185/MP/2020	NRLDC	Petition for approval of Performance Linked Incentive for NRLDC for the financial year 2018-19 with reference to NRLDC Charges for the control period 1.4.2014 to 31.3.2019.

			(On admission )
15.	186/MP/2020	NERLDC	Petition for approval of Performance Linked Incentive for NERLDC for the financial year 2018-19 with reference to NERLDC Charges for the control period 1.4.2014 to 31.3.2019. (On admission )
16.	160/MP/2020	WRLDC	Petition for approval of Performance Linked Incentive for WRLDC for the financial year 2018-19 with reference to WRLDC Charges for the control period 1.4.2014 to 31.3.2019. (On admission )
17.	184/MP/2020	SRLDC	Petition for approval of Performance Linked Incentive for SRLDC for the financial year 2018-19 with reference to SRLDC Charges for the control period 1.4.2014 to 31.3.2019. (On admission )
18.	159/MP/2020	ERLDC	Petition for approval of Performance Linked Incentive for ERLDC for the financial year 2018-19 with reference to ERLDC Charges for the control period 1.4.2014 to 31.3.2019. (On admission )
19.	432/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers( On admission )
20.	63/MP/2020	BALCO	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent No. 1(TANGEDCO). ( On admission ) .
21.	92/MP/2020 alongwith I.A.No.5/2020	KWPCL	Petition under Section 79 (1) (c), 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 read with Regulation 14 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking quashing of the letter & invoice dated 7.11.2019 and the letter dated 8.11.2019 issued by Power Grid Corporation of India Limited (PGCIL) for claiming transmission charges ( Interlocutory application for interim reliefs) ( On admission) .
22.	91/MP/2020	RUMSL	Petition under Guideline 18 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution number 23/27/2017-R&R.) issued by the Ministry of Power, Government of India on 3.8.2017 under section 63 of the Electricity Act, 2003, seeking certain deviations from the aforementioned guidelines ( On admission) .
23.	299/MP/2019	SSPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 31.5.2017 executed between the Petitioner and Solar Energy Corporation of India Ltd., for seeing approval of Change in Law events due to enactment of the GST Laws
24.	360/MP/2019	Jyoti Solar	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 08.02.2017, with effective date of 22.12.2016, executed between the Petitioner and Solar Energy Corporation of India Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.
25.	71/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.08.2007 executed between Sasan Power Limited and the Procurers for compensation and restoration of project economics due to unprecedented, unforeseen and uncontrollable depreciation of the INR vis a-vis USD pursuant to Hon'ble Appellate Tribunal for Electricity's Judgment dated 18.1.2019 in Appeal No. 202 of 2016.
26.	169/MP/2019	JPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 31.12.2014 for supply of 115 MW and PSA dated 26.12.2014

			for supply of 100 MW of power to Kerala State Electricity Board Ltd. (KSEBL)
27.	25/MP/2019	IEX	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Term-Ahead Market (Renewable Energy) Contracts at Indian Energy Exchange Limited.
28.	300/MP/2018 alongwith I.A.No.6/20120	GMRKEL	Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 and read with statutory framework governing procurement of power through Competitive Bidding and Article 10 and 13of the respective Power Purchase Agreements, executed between GMR Kamalanga Energy Limited and its beneficiaries, seeking compensation on account of Change in Law events impacting revenues and costs during the Operating Period ( Interlocutory application for amendments of the Petition).
29.	301/MP/2018 alongwith I.A.No. 7/2020	GMRWEL	Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period ( Interlocutory application for amendments of the Petition).
30.	127/MP/2019	CSP(G)PL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and invoking Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 seeking Commission to acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax, 2017, and the Karnataka Goods and Services Tax Act, 2017 as 'Change in Law'.
31.	129/MP/2019	CSP(G)PL	Petition under section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and invoking Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 seeking Commission to acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax, 2017 and the Karnataka Goods and Services Tax Act, 2017 as 'Change in Law'.
32.	130/MP/2019	CSP(G)PL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and invoking Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 seeking Commission to acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax, 2017 and the Karnataka Goods and Services Tax Act, 2017 as 'Change in Law'.
33.	134/MP/2019	CSP(G)PL	Petition under section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and invoking Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 seeking Commission to acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax, 2017, and the Karnataka Goods and Services Tax Act, 2017 as 'Change in Law'.
34.	135/MP/2019	CSP(G)PL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and invoking Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 seeking Commission's approval for promulgation of Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax, 2017 and the Karnataka Goods and Services Tax Act, 2017 as 'Change in Law'.
35.	280/MP/2019	ECL	Reference from the High Court of Calcutta under Article 226 of Constitution of India in Writ Petition No. 17044 of 2015 in the matter of Eastern Coalfields Limited & Anr. V/s Eastern Regional Power Committee and Others.
36.	327/MP/2018	DIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of occurrence of 'Change in Law' events as per Article 10.1.1 of the Case1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited andTamil Nadu Generation and Distribution Corporation Limited thereby resulting into additional recurring/nonrecurring expenditure by Dhariwal Infrastructure

				Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2x300 MW coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited.
26.2.2020 Wednesday At 10.30 A.M. Transmission tariff.	1.	11/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under Establishment of Pooling Stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh (Set A DPR1).
	2.	79/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission assets under Southern Region System strengthening Scheme- XVIII in Southern Region.
	3.	104/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I :Combined Assets One circuit of 400 kV D/C Dehradun-Bagpat line along with associated bays at both ends. Part of second circuit of 400 kV D/C Dehradun-Bagpat T/L as 400 kV S/C Roorkee Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur-Bagpat line from Bagpat end using part of one circuit of 400 kV D/C Roorkee Saharanpur line (under-NRSS XXI) at intersection point along with associated bays at Dehradun and Bagpat end Asset II: 400/220 kV, 315 MVA ICT-1 at Dehradun and associated bays with 1 no. 220 kV line bay, 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with 1 no. 220 kV line bay, and 80 MVAR bus reactor at Dehradun and associated bays and Asset III 04 Nos. 220 kV bays at Dehradun sub-station under Northern Region System Strengthening Scheme XVIII in Northern Region.
	4.	506/TT/2019	PGCIL	Petition for truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1: 765 kV D/C Wardha-Aurangabad line-II alongwith 2 nos. 330 MVAR switchable line reactor at Wardha end and 1 no. 240 MVAR line reactor for Ckt.-III at Aurangabad end and associated bays and Asset-2: 1 no. 240 MVAR 765 kV line reactor for Wardha-Aurangabad Ckt.-IV at Aurangabad end under Transmission System Strengthening in Wardha-Aurangabad corridor for IPP projects in Chhattisgarh (IPP-G) in Western Region.
	5.	76/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For (i) Asset-1: 1 No. 315 MVA, 400/220/33 kV, 3-Phase Transformer at Biharsharif Sub-station and 1 No. 315 MVA, 400/220/33 kV, 3-Phase Transformer at Jamshedpur Sub-station, (ii) Asset-2: 1 No. 80 MVAR, 420 kV, 3-Phase Reactor at Rourkela Sub-station, (iii) Asset-3: 1 No. 315 MVA, 400/220 kV, 3-Phase ICT at Durgapur Sub-station, (iv) Asset-4: 1 No. 160 MVA, 220/132 kV, 3-Phase ICT at Siliguri Sub-station, (v) Asset-5: 1 No. 315 MVA, 400/220 kV, 3-Phase ICT at Rourkela Sub-station, (vi) Asset-6: 1 No. 50 MVA, 132/66 kV, 3-Phase ICT at Gangtok Sub-station under Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	6.	35/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block or 5 Nos. of Assets under Eastern Region Strengthening scheme VII in Eastern Region.
	7.	507/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for 03 Nos of Assets under Augmentation of transformation capacity and reactive compensation in Eastern Region.
	8.	20/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block For Asset 1 765 kV Line Bay and 240 MVAR Switchable Line Reactor at Jabalpur Pooling Substation for 765 kV S/C Jabalpur Bina ckt. III (IPTC), Asset (2) 765 kV Line Bay and 240 MVAR Line Reactor (Non-switchable) at Bina Sub-station for 765 kV S/C Jabalpur-Bina ckt.-III (IPTC),

			Asset 3 765 kV Line Bay and 240 MVAR Line Reactor at Jabalpur PS and 765 kV Line Bay and 330 MVAR Switchable Line Reactor at Dharamjaygarh Sub-station for ckt.3 of 765 kV D/C (ckt. 3 and 4) Dharamjaygarh - Jabalpur PS Transmission line (IPTC), Asset 4 765 kV Line Bay and 240 MVAR Line Reactor at Jabalpur PS and 765 kV Line Bay and 330 MVAR Switchable Line Reactor at Dharamjaygarh Sub-station for ckt. 4 of 765 kV D/C (ckt.3 and 4) Dharamjaygarh - Jabalpur PS Transmission line (IPTC) under Line Bays and Reactor Provisions at POWERGRID Sub-stations associated with System Strengthening common for Western Region and Northern Region in Western Region.
9.	499/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014 -19 tariff block and determination of Transmission tariff for 2019- 24 tariff block for Transmission assets under Provision of Spare Transformers and Reactors in North Eastern Region.
10.	513/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under North Eastern Region Strengthening Scheme-II (NERSS-II) Part-A in North-Eastern Region.
11.	130/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under North Eastern Region Strengthening Scheme-IV (NERSS-IV) in North Eastern Region.
12.	52/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For (i) Asset A 400 kV, 125 MVAR Bus Reactor along with associated bays at Patna Sub-station, (ii) Asset B : 400 kV, 125 MVAR Bus Reactor along with associated bays at Ranchi (iii) Asset C : 160 MVA Transformer (1st) and associated bays at Malda Sub-station, (iv) Asset D : 160MVA Transformer (2nd) and associated bays at Malda Sub-station, (v) Asset E : 01 no. 400 kV bay at Malda Sub-station, (vi) Asset F : 160 MVA Transformer and associated bays at 220/132 kV Birpara Sub-station, (vii) Asset G : 160 MVA Transformer and associated bays at 220/132 kV Siliguri Sub-station under ERSS-IV project in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
13.	327/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block Combined 7 Nos of Assets under ERSS II Project
14.	128/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: 400 kV D/C Allahabad Kanpur Line along with associated bays at both ends including 2x50 MVAR Line Reactor at Kanpur end under Northern Regional System Strengthening Scheme XXX.
15.	87/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for Combined Asset-1, 2, 3 & 4 (Notional DOCO:1.7.2011), under East-West Transmission Corridor Strengthening Scheme in Western Region.
16.	483/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets 160 MVA, 220/132kV, 3-Phase Auto Transformer at Kopili, (ii) 132 kV S/C Kopili-Khandong Transmission Line along with associated bays, (iii) 100 MVA, 220/132 kV, 3-Phase Auto Transformer and associated bays at Dimapur Sub-station and (iv) LILO of 132 kV Dimapur-Kohima Transmission Line in North Eastern Region.
17.	70/TT/2020	PGCIL	Petition for truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For assets under WRSS XVII.
18.	60/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under System Strengthening - XI in Southern Region.

	19.	77/TT/2020	PGCIL	Petition for transmission assets under Common System associated with ISGS projects in Krishnapatnam area of Andhra Pradesh in Southern Region.
	20.	19/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014- 19 tariff block and determination of transmission tariff for 2019- 24 tariff block for combined assets consist of Asset-I LILO of 400kV S/C Ballabgarh Bhiwadi Transmission line at Gurgaon along with associated bays, Asset-II: 315 MVA, 400/220 KV ICT-I along with associated bays at GIS Sub-Station at Gurgaon and Asset-III 315 MVA 400/220 KV ICT II along with associated bays at GIS Sub Station at Gurgaon associated with Northern Region System Strengthening Scheme VI in Northern Region.
27.2.2020 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	64/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-I (2X500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.(On admission)
	2.	66/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage-III (1000 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.(On admission)
	3.	67/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Sipat Super Thermal Power Station Stage-I (3x660 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015. (On admission)
	4.	501/MP/2019	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage-II (1000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015. (On admission)
	5.	502/MP/2019	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Tanda Thermal Power Station (440 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.(On admission)
	6.	467/MP/2019	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-II (2X500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015. (On admission)
	7.	461/MP/2019	DVC	Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of Expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 07.12.2015.(On admission)
	8.	462/MP/2019	DVC	Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff)

			Regulations, 2019 for approval of Expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 07.12.2015.(On admission)
9.	463/MP/2019	DVC	Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of Expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 07.12.2015.(On admission)
10.	459/MP/2019	DVC	Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of Expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.(On admission)
11.	460/MP/2019	DVC	Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of Expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.(On admission)
12.	393/MP/2019	APCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Indira Gandhi Super Thermal Power Station (3x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.(On admission)
13.	101/MP/2019	DVC	Petition under Sections 62(a) and 79(1) (a) of the Electricity Act, 2003 read with Regulation 8(3) (ii) and 8 (7) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 for recovery of additional expenditure incurred due to sharing of transportation cost of fly ash consequent to Ministry of Environment and Forest, Government of India Notification dated 25.1.2016 as 'Change in Law' Event.
14.	94/MP/2019	DVC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the CERC (Terms and Condition of Tariff) Regulations, 2014 for approval of Expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
15.	366/MP/2019	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreements both dated 1.11.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment, Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003 and before 31.12.2016.
16.	377/MP/2019	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Fuel Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air

			(OFA) and any other measures for compliance of the notification dated 07.12.2015 issued by the Ministry of Environment, Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 01.01.2003 and before 31.12.2016.
17.	446/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 and Article 13.2(b) of the Power Purchase Agreement dated 7.08.2007 and this Commission's Order dated 8.10.2018 in Petition No. 133/MP/2016 seeking provisional approval of the additional capital and operational expenditure on account of installation of various Emission Control System in compliance of Ministry of Environment, Forest and Climate Change Notification dated 7.12.2015 re: emissions.
18.	209/MP/2019	SEIL	Petition under Section 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 and Article 10.1 of the Power Purchase Agreement dated 1.4.2013, for the approval and consequent relief sought by the Petitioner due to a 'Change in Law' event viz. the introduction of new environmental norms by way of the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015, impacting the revenues and costs of the Petitioner during the operating period
19.	210/MP/2019	SEIL	Petition under Section 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 and Article 34.1 of the Power Supply Agreement dated 18.2.2016, for approval and consequent relief sought by the Petitioner due to a 'Change in Law' event viz. the introduction of new environmental norms by way of the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015, impacting the revenues and costs of the Petitioner during the operating period
20.	292/MP/2019	AP&NR	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking compensation of carrying cost in respect of the Change in Law events allowed by this Commission under the Power Purchase Agreement dated 25.3.2011 (PPA) executed between the Petitioner and the Respondent No. 2 and the Power Supply Agreement (PSA) dated 5.1.2011 executed between Respondent No.1 and Respondent No. 2.
21.	447/TL/2019	B-IITL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Bhuj-II Transmission Limited.
22.	445/TL/2019	LVTPL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of transmission license to Lakadia Vadodara Transmission Project Limited.
23.	442/TL/2019	LBTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Grant of Transmission Licence to Lakadia Banaskantha Transco Limited.
24.	425/TL/2019	FTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Fatehgarh-II Transco Limited.
25.	397/TL/2019	APT	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Ajmer Phagi Transco Limited.
26.	259/GT/2019	TPL	Petition for determination of tariff of SUGEN 1147.5 MW Power Plant for the period 1.4. 2019 to 31.3.2024.



	27.	270/GT/2019	TPL	Petition for truing up of tariff of SUGEN 1147.5 MW Power Plant for the period 1.4. 2014 to 31.3.2019.
	28.	268/GT/2019	TPL	Petition for determination of tariff of UNOSUGEN 382.5 MW Power Plant (SUGEN-40) from 1.4.2019 to 31.3. 2024.
	29.	272/GT/2019	TPL	Petition for truing up of tariff for UNOSUGEN 382.5 MW Power Plant from 1.4.2014 to 31.3.2019

By Order of the Commission

Sd/-  
(T.D.Pant)  
Dy.Chief (Legal)  
14.2.2020